

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 715/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: E K Ajit Kumar
V/s
Bombay Chits & Finance Company Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

1. None present. This matter is transferred from the Hon'ble Bombay High Court pertaining to the Provisions of Section 433(e) of the Companies Act, 1956.
2. Registry is directed to inform Petitioner to file Form No. 5 as per the provisions of the New Act on or before 30-05-2017.
3. The Matter is listed for hearing on **05-07-2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **25.04.2017**